

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
I.A. No. Of 2023

IN

ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPLICANT

V/S

STATE OF HARYNA

RESPONDENTS

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New Delhi

Date:

FILED BY
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IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
I.A. No. Of 2023

IN

ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPLICANT

V/S

STATE OF HARYANA

RESPONDENTS

**RESPONSE BY THE RESPONDENT M/S SHIV SHANKAR STONE
CRUSHER TO THE OA 480 of 2022 AS PER DIRECTION OF THIS
HON'BLE TRIBUNAL DATED 22.11.2023**

MOST RESPECTFULLY SHOWETH

1. That the present response is being filed on behalf of M/s Shiv Shankar Stone Crusher Co through its partner, in pursuance of the liberty granted by this Hon'ble Tribunal vide order dated 22.11.2023 to place on record its detailed response/submission on the observation of the Joint Committee in the inspection report. The present response may be read in addition to the comprehensive reply/counter affidavit submitted by answering respondent on the allegations grievance in the present application is regarding running of stone crushers in Birhi Kalan, District Charkhi Dadri in violation of Haryana Government notification dated 11.05.2016 and the environmental norms.

A. BRIEF FACTS OF THE CASE ARE:

1. The grievance in the present application is regarding running of stone crushers in Birhi Kalan, District Charkhi Dadri in violation of Haryana Government notification dated 11.05.2016 and the environmental norms.

2. Vide order dated 12.08.2022, this Tribunal constituted a Joint Committee comprising of HSPCB, District Agricultural Officer and Deputy Commissioner, Charkhi Dadri with direction to verify the factual position and submit Factual and Action Taken Report.
3. That an interim report was filed by the HSPCB dated 31.10.2022 regarding complying and non-complying units , it is submitted that the answering respondent was found non-complying with the conditions as per the norms and the inspection was conducted on 20.10.2022 and thereafter sought 2 months time to file action taken report.
4. That as per order dated 03.11.2022 in the present matter joint committee was directed to visit the stone crushers individually. As per the directions HSPCB issued notice to the answering respondent to attend hearing before the committee constituted by Ho`ble NGT .
5. It is submitted vide order dated 13.09.2023 Joint Committee was directed to verify the factual position regarding compliance with consent conditions and environmental rules/norms/regulations by all the stone crushers operating in Birhi Kala Zone and submit its report suggesting remedial measures and was directed to share the copies of the report with statutory authorities and also with the Project Proponents for remedial action.
6. That on the basis of above order joint committee inspected the answering respondent on 10.10.2023 to ensure the installation of pollution control measures as per notification dated 11.05.2016.
7. That a show cause notice for closure/prosecution and levy of Environmental Compensation under section 31 A of the Air Act, 1981 notice no. HSPCB/CD/2023/974 was issued by HSPCB on 23.10.2023 is hereby marked as **ANNEXURE 1**

8. According to the show cause notice some minimal deficiency was observed at site of the answering respondent:

- The Wind Breaking wall found broken near vibratory screen section and not found as per notification dated 11.05.2016
- Dust Suppressing system not maintained and provided as per notification dated 11.05.2016

9. It is pertinent to mention here that vide letter dated 04.11.2023 answering respondent reply to the show cause notice dated 23.10.2023 of HSPCB in which the answering respondent apprised about the corrective measures they have implemented after the inspection of the HSPCB. Given below the corrective measures to address the issue of broken shed mentioned in the report :

- We have Implemented the corrective measures to address the issue of damaged wall near the screen . It is submitted that on the inspection day , there were digging within the premises was going on to build toilet for the labourers . During the process some part of the wall got damaged due to the collusion of the JCB , However the answering respondent has cured the deficiency found by the HSPCB which is mentioned in the report and same has been repaired with immediate effect.
- During inspection dust suppressing system not maintained as mentioned in the show cause notice . It is germane to mention here that measures to prevent dust are already in place at the plant. That day, during the digging process the water supply pipe of the plant got broken and thereafter it was repaired with immediate effect. We kindly request for a re-inspection.

It has been prayed to the HSPCB to re-inspect the site of the answering respondent which would give more accurate position of the current state of the plant. True Copy of the

Reply by answering respondent is hereby annexed as **ANNEXURE 2**

10. That answering respondent has been operating at all times with a valid consent from HSPCB under provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of pollution) Act, 1981 and the consent with the validity of 31.03.2026. It is pertinent to mention here the same has been granted on date 12.02.2023. True Copy of the consent to operate is hereby annexed as **ANNEXURE 3**
11. It is submitted that answering respondent only after full compliance under the provisions had been achieved and after the Central Ground Water Authority was satisfied regarding the efficacy of answering respondent granted the CGWA NOC on 23.06.2023 to 23.06.2024. True Copy of the CGWA NOC is hereby annexed as **ANNEXURE 4**
12. It is submitted that after the plantation in the premises of the stone crusher , answering respondent applied for the forest NOC which was duly received after the verification of plantation done as per Haryana Government Environment department Notification no. S.O 12/ C.A29/1986/Ss.5 and 7/2016 dated 11 may, 2016 . True Copy of the Forest NOC dated 11.04.2022 is hereby attached as **ANNEXURE 5**
13. It is pertinent to mention here that answering respondent earlier granted the renewal of stone crusher license wef 09-07-2018 to 08-07-2021 as per provisions of the Haryana Regulation and Control of Stone Crushers Rules, 1992, to run the crusher. It is further submitted that the answering respondent license is hereby renewed again and permission was granted for three years with effect from 09.07.2021 to 08.07.2024. True Copy of the Renewal granted by Department of Mines and Geology, Haryana is hereby annexed as **ANNEXURE 6**

14. As per the report answering respondent have valid consent to operate and was complying with conditions of consent to operate . That Stone crusher has metalled road proved for vehicular movement. It is submitted that green belt of approx 280 trees provided and plantation plan was verified by the DFO. It is submitted that water sprinkler , wetting and cleaning of the grounds provided.
15. That as per the notice received by the answering respondent on 23.10.2023 , Stone Crusher Site wall found broken near vibratory screen section and the same has been repaired which is already mentioned above. It is further submitted that 2 issues were raised in the show cause notice and both were cured by the answering respondent. That the 1st issue pertains to broken wall is resolved and the same was repaired . It is further submitted that 2nd issue pertains to the dust suppressing system not maintained which rose by the direction of wind flowing . True photograph of the stone crusher site is hereby annexed as **ANNEXURE 7**
16. That the answering respondent is committed to ensure that its operation adhere to the applicable environmental regulations and standards. All the deficiency found by the HSPCB has been cured and same can be verified via a re-inspection of the Stone Crusher Site.
17. With regard to the observation by the HSPCB, with respect to the defaults and issues ascribed to the answering respondent , the above mentioned submissions will make it abundantly clear that no fault can be attributed to the answering respondent.

18. It is respectfully submitted that not providing relief to the answering respondent will result in serious miscarriage of justice and will enable grave injustice to be perpetuated.

FILED BY
KANISHK CHAUDHARY,
HARSH VARDHAN SINGH RAJAWAT, CHETAN JADON
Advocate

FILED ON:

A-614, Noida One Business Park,
Sec-62 , Noida , 201301
jadonchetan969@gmail.com
9690051398

**Haryana State Pollution Control Board,**

"Ramkrishan Parisar" Lal Kothi Wali Gali, Ward No. 17, Loharu Road,
Charkhi Dadri - 127306

Email-hspcbrocd@gmail.com



No. HSPCB/CD/2023/ 974

Dated 23/10/23

To

M/s Shiv Shankar Stone Crusher,
Village Birhi Kalan, Charkhi Dadri

Sub: Show cause notice for closure/prosecution and levy of Environmental compensation under section 31A of the Air (Prevention & Control of Pollution) Act, 1981 & withdrawal the consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas your unit was inspected by concerned field Officer on dated 10.10.2023 to ensure the installation of pollution control measures as per notification dated 11.05.2016. During inspection unit found non-operational and following deficiencies were observed at site: -

1. The wind breaking wall found broken near vibratory screen section and not found as per notification dated 11.05.2016.
2. Dust suppressing system not maintained and provided as per notification dated 11.05.2016.

Whereas unit will be liable to pay the environmental compensation in the terms of direction of the Board issued by order no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined.

Thus, your unit is willfully & deliberately violating provision Air Act, 1981 and stone crusher notification 11.05.2016.

In view of above, you are hereby issued a show cause notice for 15 days for the non-compliance under Section 37/38, 31-A of the Air (Prevention & Control of Pollution) Act, 1981, as to why closure/prosecution, levy of Environmental compensation may not be issued against your unit along with revocation of consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under 31A of Air Act, 1981 besides revoking the consent to establish/consent to operate granted to your unit & initiation of legal action under the provision of Air (Prevention & Control of Pollution) Act, 1981 without giving any further notice.

Explanations: For the avoidance of doubts, it is hereby declared that the power to issue directions under above said sections of Air Act (31-A) includes the power to direct: -

- (a) the closure, prohibition or regulation of any industry, operation or process or
- (b) the stoppage or regulation of supply of electricity, water or any other service

Regional Officer
Charkhi Dadri Region

Endst. No.

Dated

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information please.

Regional Officer
Charkhi Dadri Region

ANNEXURE 2

GST NO: 03ADGF55182A1E9

MOB. NO. 9991115341

SHIV SHANKAR STONE CRUSHER

VILL-BIRHI KALAN , DISTT & THE. CHARKHI DADRI,

Sl. No.:

DATE: 04/11/2023

श्रीमान् श्री
 क्षेत्रीय अधिकारी
 हरियाणा प्रदूषण नियंत्रण बोर्ड
 चरखी दादरी

विषय:- पत्र क्रमांक HSPCB/CD/2023/974 Date - 23/10/2023 को निरस्त करने के बारे में

श्रीमान् श्री,

आपके द्वारा भेजा गया कारण बताओ Notice सूचना पत्र क्रमांक HSPCB/CD/2023/974 दिनांक 23/10/2023 के तहत 27/10/2023 को प्राप्त हुआ। जिसके संदर्भ में हम आपको अवगत कराना चाहते हैं :-

Para no 1. धूल को रोकने की दीवार screen के पास टूटी हुई थी जो कि उस दिन JCB मशिन से लेबर के लिये शोचालय की हुई बनवाने के लिए खुदाई करवा रहे थे तो खुदाई के दौरान JCB की टक्कर से Screen के पास दीवार का कुछ हिस्सा टूट गया था जो हमने मरम्मत करके लगा दिया है। as per notification 11 may 2016

Para no 2. धूल से रोकने के ऊपाय पहले से ही प्लान्ट पर लगे हुए हैं उस दिन JCB की खुदाई के दौरान वहां से प्लांट के एक हिस्से की धरनी स्पलाई करी पार्सिंग टूट गई थी जो कि ठिक कर दी गई थी। as per notification 11 may 2016

अतः आपसे अनुरोध है कि आपके द्वारा दिया गया कारण बताओ Notice पत्र क्रमांक :- HSPCB/CD/2023/974 को निरस्त किया जाये। आपकी अति कृपा होगी।

आपकी अति कृपा धूल रोकने की दीवार और धूल को रोकने के ऊपाय।

For Shiv Shankar Stone Crusher

Patras



Vikas



HARYANA STATE POLLUTION CONTROL BOARD

SCF-32, sector 13, HUDA, Bhiwani Ph. 01664-240259 Email:- hspcbrojr@gmail.com

E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 313129223CRDCTOA32944736

Dated:12/02/2023

To,

M/s :Shiv Shankar Stone Crusher
Vill-Birhi Kalan,Distt Bhiwani

Subject: Grant of consent to operate to M/s Shiv Shankar Stone Crusher.

Please refer to your application no. 32944736 received on dated 2023-01-22 in regional office Bhiwani. With reference to your above application for consent to operate, M/s Shiv Shankar Stone Crusher is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2023 - 31/03/2026
Industry Type	Stone crushers
Category	ORANGE
Investment(In Lakh)	32.919998
Total Land Area(Sq. meter)	4600.0
Total Builtup Area(Sq. meter)	4200.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic Tank with soak pit
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. NA	
Emission parameters	
1. SPM	600 micro gm/m ³
Product Details	

1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Electricity	Kilowatt/day
Raw Material Details	
Rock stone	250 Metric Tonnes/Day

Regional Officer, Bhiwani
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

ANNEXURE
4

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name:	MAHADEV STONE CRUSHER		
Project Address:	VPO BIRHI KALAN		
Village/MC:	Birthi Kalan	Tehsil:	Dadri
District:	CHARKI DADRI	State:	Haryana
Pin Code:	--		
Communication Address:	VPO BIRHI KALAN		
Address Regional Office:	Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula		
1. NOC No.:	HWRA/NOC/IND/N/2023/1419		
2. Application No.:	HWRA/IND/N/2023/5221	3. Category:	Industry
4. Project Status:	New	5. NOC Type:	New
6. Ground Water Extraction Permitted:			
Ground Water For	m3/day	m3/year	Valid From
Saline Water	40.00	12000.00	23/06/2023
Total	40.00	12000.00	--
			Valid Upto
			23/06/2024
7. Details of Ground Water Extraction:	Total Existing No.:1		Total Proposed No.:0
	DW	DCB	BW
			TW
Abstraction Structure*	--	--	1
			--
			--
			--
*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder			
8. Quantum of ground water recharge(m3/year)	--		
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers	Monitoring Mechanism	
		Manual	DWLR
	0	0	0
		Telemetry	0

* Terms & conditions are at the back of this page.



Note: This is computer generated certificate, it can be validated by scanning QR code.

**FOREST DEPARTMENT GOVT. OF HARYANA****O/o Divisional Forest Officer Charkhi Dadri ANNEXURE 5**

Rohtak Road, Near P.W.D. Rest House, Ch. Dadri, E-mail:-dfodadri@gmail.com

Letter No. 40

Dated. 11-4-22

To,

M/s Shiv Shankar Stone Crusher.

Village – Birhi Kalan,

Distt. Charkhi Dadri.

Subject : Verified Plantation Plan as per Haryana Government.
Environment Department Notification No. S.O
12/C.A29/1986/Ss. 5 and 7/2016 dated 11th May, 2016.

---00---

Plantation done according to plantation plan as per Haryana Government, Environment Department Notification No. S.O 12/C.A29/1986/Ss. 5 and 7/2016 dated 11th May, 2016 was verified as per availability of space & found satisfactory. Regular Care/Maintenance of plants is required.


Divisional Forest Officer,
Charkhi Dadri.

Plantation Plan Verification 27



FOREST DEPARTMENT GOVT. OF HARYANA

O/o Divisional Forest Officer Charkhi Dadri

Bahtrak Road, Near P.W.D. Rest House, Ch. Dadri, E-mail-dfodadri@gmail.com

Letter No. 1624

Dated. 07-01-2021

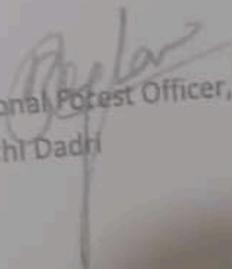
To,

Shiv Shankar Stone Crusher
Vill-Birhi Kalan, Distt Charkhi Dadri

Subject- Approval for the Plantation Plan as per Haryana Government, Environment Department Notification No. S.O 12/C.A29/1986/Ss. 5 and 7/2016 dated 1st May, 2016.

In compliance of the Item No II (Pollution control Measures) condition no (F) stated in the above subjected notification, the approval of the Plantation plan submitted by you is hereby accorded, subject to the following conditions which have been laid out keeping in view the letter & spirit of the notification as well as the technical aspects of the plantation :-

- 1) The plantation should be done of the species of Avenue/Green belt plants only.
- 2) The plantation is to be done in Minimum Two Rows parallel or staggered to each other.
- 3) Preferably Tall plants of 6-8 ft should be used for plantation.
- 4) Proper size pit be dug before planting the plant.
- 5) Timely watering of the plants should be done.
- 6) Weeding and Hoeing of the plants should be carried out as per the requirement.
- 7) Proper protection of the plantation should be taken care of against Biotic/Machinery mishandling.
- 8) The species should be so selected which attain good height, have high speed of growth, have broad leaves, aesthetic value, provide shade etc. For the sake of suggestion but not limiting to, a preferable list of species of suitable plants for the above purpose includes- Arjun, Suhanjana, Gulmohar, Jharul, Neem, Ailenthus, Siris, Pilkhan, Kadamb, Chukrassia, Hathiphal etc.


Divisional Forest Officer,
Charkhi Dadri

No. of Crushing Unit: 1
 Name of the Crushing Unit: S.O. S. O. / C.A. / 1986
 Location of the Crushing Unit: S. 5 J
 Total Area of the Crushing Unit (sqm): 1 -
 Total peripheral Length (m): 6 date

DETAIL OF THE CRUSHING UNIT	STATISTICAL DATA / INFO
Name of the Crushing Unit: Shiv Shanker	Shiv Shanker ST
Location of the Crushing Unit	V.P.O. Badi Kaban Teh. Dadri Dist. Jhansi
Total Area of the Crushing Unit (sqm)	4046.864 sq. meter
Total peripheral Length (m)	170.97 meter
Available peripheral Length for plantation (m)	69.55 meter
Proposed no. of plantation Rows	2 Row
Proposed no. of plants to be planted	300 plants
Layout of the Plantation Plan (Not to Scale/ Approximate)	Attached

It is certified that I/we have taken up the utmost possible avenue plantation as means of pollution control measure at my above mentioned crushing unit and shall continue to do so as per availability of space in future also. I/We also assure that the plantation done as per the approved plan shall be taken care of as per the conditions laid down by the Forest Department in letter and spirit.

Name & Signature of the Owner/Authorized Person
 Date of submission:

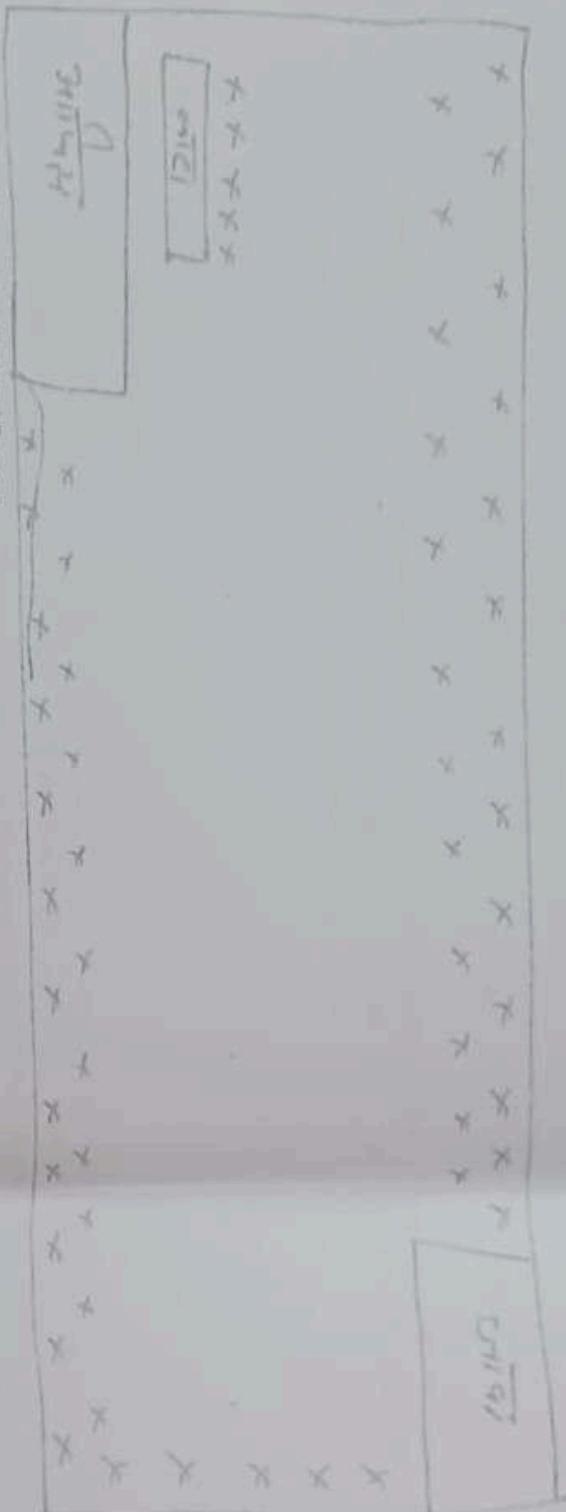
Signature

For the Director, Forest Deptt.

Plantation plan approved, subject to the conditions laid down in the Divisional Forest Officer, Charkhi - Dadri Letter No 16224
 Dated 07-01-2021

Divisional Forest Officer
 Dadri Forest Divn.

Plantation Plan As per Haryana Government, Environment Department
Notification No. S.O 12/C.A29/1986/Ss. 5 and 7/2016 dated 11th May, 2016.



Name & Signature of the Owner/Authorized Person

Date Of submission-

श्री १५

Plantation plan approved, subject to the conditions laid down in
 the Divisional Forest Officer, Charkhi - Dadri Letter No 1624
 Dated 07-01-2021

[Signature]
 Divisional Forest Officer
 CHARKHI FOREST DIVISION
 CH. DADRÍ



ANNEXURE 7

GOVERNMENT OF HARYANA
DEPARTMENT OF MINES AND GEOLOGY

No. DMG/Hy/SC/ L-1077

Dated :- 10-08-2021

Whereas **M/s Shiv Shankar Stone Crusher** of Village **Birhi Kalan**, Tehsil **CHARKHI DADRI**, District **Charkhi Dadri** applied for the renewal of stone crusher licence earlier granted for the period from **09-07-2018** to **08-07-2021** as per provisions the Haryana Regulation and Control of Stone Crushers Act, 1991 read with Haryana Regulation and Control of Stone Crushers Rules, 1992, to run the crusher and has submitted required papers along with required fee of Rs.30,000/-

2. The stone crusher licence is hereby renewed and permission is granted to **M/s Shiv Shankar Stone Crusher** to run stone crusher in village **Birhi Kalan**, Tehsil **CHARKHI DADRI**, District **Charkhi Dadri** for the three years with effect from **09-07-2021** to **08-07-2024** subject to the condition given below:-

- a) The licensee will follow the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules and notifications framed or issued there under.
- b) The licensee will not pay wages less than the minimum wages prescribed by the Central or State Governments from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing operations of crusher.
- c) The licensee will restore the flora, if destroyed, by the crushing operations and will plant trees around the periphery of the crusher and will maintain the same to the satisfaction of the Department of Mines & Geology, Haryana.
- d) The licensee will immediately report to the Deputy Commissioner and Assistant Mining Engineer or Mining Officer of the district concerned about any accident which may take place during the course of crushing operations or otherwise within the premises of the crusher unit, resulting in serious bodily injury to the labour or any other person.
- e) The licensee will issue the transit pass/ bills to the vehicles for transportation of mineral in any form only through e-rawaana portal of the Mines and Geology Department; and
- f) The licensee shall indemnify the State Government against the claims of the third parties.

The license expires on **08-07-2024**

Mohammed Shayin, IAS
Director General
Mines and Geology Department
Haryana

This is system generated and need not any signature.
Room No. 1, 2nd Floor, Plot No. 9, IT Park, Sector - 22, Panchkula - 134116

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPLICANT

V/S

STATE OF HARYANA

RESPONDENTS

AFFIDAVIT

I, Gaurav Yadav ,48 Birch Court sector 50, Gurugram, Haryana at present at New Delhi on behalf of M/s Shiv Shankar Stone Crusher do hereby solemnly affirm and declare as under :

1. That I am the respondent no. in the aforesaid Original application and I am fully conversant with the facts & circumstances of above mentioned case, hence competent to swear this affidavit .
2. That I have read over the accompanying reply/response and I have understood and the contents therein which are true to my knowledge.

*Louishu
Advocate*

I Identify the deponent who has
Signed/Put T.I. in my presence

Gaurav Yadav
DEPONENT

Verification

I, Gaurav Yadav verified that the contents of the above affidavit are true and correct to the best of knowledge and belief, Nothing material has been concealed there from.

Verified at NEW DELHI on 13th, December, 2023

Gaurav Yadav
DEPONENT



ATTESTED
A.N. Singh, Adv.
Notary Public
Govt. of India, New Delhi

13 DEC 2023